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IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO(s).5340 OF 2002

NATIONAL INSURANCE CO. LTD. ...Appellant

VERSUS

BALBIR KAUR & ORS. ...
Respondents

ORDER

At the time of hearing of this appeal we are informed that the entire amount has been paid by the appellant in execution of the order. Such being the position, this appeal has become infructuous and is accordingly dismissed with no order as to costs, excepting that the question raised in the appeal shall be kept open for decision in an appropriate case.

.....J.
(TARUN CHATTERJEE)

.....J.
(HARJIT SINGH BEDI)

NEW DELHI,
April 30, 2008.
ITEM NO.118

COURT NO.10

SECTION XV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 5340 OF 2002

NATIONAL INSURANCE CO. LTD. Appellant (s)

VERSUS

BALBIR KAUR & ORS. Respondent(s)

(With prayer for interim relief and office report)

Date: 30/04/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE HARJIT SINGH BEDI

For Appellant(s) Ms. Minakshi Vij,Adv.

For Respondent(s) Mr. Manoj Swarup,Adv.
Mr. Rohit Sohgaure, Adv.

Mr. Yugant R. Marlapalle, Adv.

UPON hearing counsel the Court made the following

ORDER

The Appeal is dismissed with no order as to costs, in terms of signed order placed on the file.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master

(Signed Order is placed on the file)